SUPREME COURT OF INDIA

Re: Proposal for transfer of Ms Justice C Sumalatha, Judge, High Court for the State of Telangana

On 3 August 2023, the Collegium proposed the transfer of Ms Justice C Sumalatha, Judge, High Court for the State of Telangana to the High Court of Gujarat, for better administration of justice.

In terms of the Memorandum of Procedure, we have consulted one of the Judges of the Supreme Court who being conversant with the affairs of the High Court for the State of Telangana, is in a position to offer views on the proposed transfer. We have also consulted the Chief Justices of the High Court for the State of Telangana and the High Court of Gujarat.

In her letter dated 5 August 2023 Ms Justice C Sumalatha has requested the Collegium to reconsider the proposal for her transfer and in the alternative, to consider transferring her to a High Court of a neighbouring State i.e. Andhra Pradesh and Karnataka.

We have carefully gone through the requests made by Ms Justice C Sumalatha. The Collegium is of the view that the requests of Ms Justice C Sumalatha for reconsidering the proposal for transfer cannot be accepted. However, the Collegium accedes to her request in regard to the place to which she is being transferred and resolves to recommend that she be transferred to the High Court of

Karnataka instead of the High Court of Gujarat, as proposed by the Collegium on 3 August 2023.

